

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/MP/2019**

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission Scheme for Solar Energy Zones (SEZs) in Rajasthan under Phase-II.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and Ors.
- Date of Hearing : 24.9.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties Present : Ms. Jyoti Prasad, PGCIL  
Dr. V. N. Paranjape, PGCIL  
Shri Amit Bhargav, PGCIL

**Record of Proceedings**

The Representative of the Petitioner submitted that the Government of India (GoI) has a target of implementing 175 GW Renewable Energy (RE) generation by 2022. In order to meet the GoI target, a comprehensive Transmission Scheme was evolved integrating 66.5 GW renewable energy zones of seven RE rich States identified by SECI/MNRE. The Transmission Scheme *inter alia* includes transmission system for 20 GW solar generation in Rajasthan, 28 GW Wind and Solar generation in Western Region and 18.5 GW Wind and Solar generation in Southern Region. These schemes are envisaged to be implemented in two phases progressively by 2022. The Representative of the Petitioner submitted that the Transmission Scheme under the instant Petition is associated with 11.1 GW (including 3 GW being implemented at intra-State level) RE potential spread across four zones namely, Jaisalmer, Bikaner, Bhadla and Fatehgarh in the State of Rajasthan envisaged to come up by December, 2021.

2. The Representative of the Petitioner further submitted that keeping in view the shorter gestation period of Renewable Energy generation, the development of transmission system needs to lead the RE generation so that the execution of



transmission and generation is in matching time frame. The Representative of the Petitioner further submitted that the Transmission Scheme under instant Petition was initially discussed in the 4<sup>th</sup> meeting of Northern Regional Standing Committee for Transmission (NRSCT) held on 25.7.2019 wherein Hybrid Transmission system involving VSC based HVDC system and AC system was agreed. Subsequently, the Transmission Scheme was discussed in 5<sup>th</sup> NRSCT meeting held on 13.9.2019. Considering the difficulty in implementation of the hybrid scheme by December, 2021 and high cost of the HVDC system, revised transmission scheme comprising of AC system has been agreed.

3. The Representative of the Petitioner submitted that the revised Transmission Scheme is scheduled to be discussed in 46<sup>th</sup> Northern Regional Power Committee (NRPC) being held on 24.9.2019. In compliance with the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018, the revised transmission scheme has also been uploaded for stakeholders comments on the Petitioner's website on 20.9.2019 and the comments/suggestions of Stakeholders, if any, are to be submitted by 5.10.2019.

4. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies, on or before, **10.10.2019** with an advance copy to the Petitioner, who may file its rejoinder, if any, by **15.10.2019**.

5. The Commission directed the Petitioner to file the following information on affidavit:

- (a) Minutes of 5<sup>th</sup> NRSCT meeting held on 13.9.2019;
- (b) Minutes of 46<sup>th</sup> NRPC held on 24.9.2019;
- (c) Revised Transmission Scheme as agreed;
- (d) Revised Project Inception Report; and
- (e) Results of system studies carried out by the Petitioner and comments/suggestions of stakeholders and its treatment .

6. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with.

7. The Petition shall be listed for hearing in after receipt of the information called for which separate notice will be issued.

**By order of the Commission**

**sd/-**  
**(T.D.Pant)**  
**Deputy Chief (Law)**

